

ITEM NO.35

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 31161/2019

(Arising out of impugned final judgment and order dated 12-04-2019 in GA No. 210/1984 passed by the High Court Of Judicature At Allahabad)

BANSHI**Petitioner(s)****VERSUS****STATE OF U.P.****Respondent(s)**

([MR.MANOJ V.GEORGE, NON ADVOCATE-ON-RECORD, HAS BEEN APPOINTED AS AMICUS CURIAE] IA No. 179065/2022 - CONDONATION OF DELAY IN FILING IA No. 179066/2022 - EXEMPTION FROM FILING O.T.)

Date : 03-01-2023 These matters were called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA**

For Petitioner(s) Mr. Manoj V. George, Amicus Curiae
Mr. K.M. Vignesh Ram, Adv.
Mr. Renjith V Philip, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Manoj V George, Amicus Curiae appearing on behalf of the petitioner states that the proceedings may be numbered as an appeal.
- 2 The Registry is accordingly directed to renumber the Special Leave Petition as an appeal having due regard to the fact that the order of acquittal passed by the Sessions Court was reversed by the High Court, while convicting the petitioner

under Section 302 read with Section 34 and Section 324 of the Indian Penal Code 1860.

- 3 Delay condoned.
- 4 Appeal is admitted.
- 5 Tag with Criminal Appeal No 20 of 2020.
- 6 Hearing expedited.
- 7 Bail is refused at this stage.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR